

CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO.186 OF 2015

**Date of Decision:- 05<sup>th</sup> day of September, 2017**

**CORAM:- HON'BLE SHRI. ARVIND.J.ROHEE, MEMBER (J)  
HON'BLE MR. R. VIJAYKUMAR, MEMBER (A)**

**Mr. Naresh Kumar,**  
S/o. Shri. Gokul Chand  
Age- 46 Yrs, Occ- Service,  
Residing at- Flat No. Mansarover,  
C-17 (DAE QTRS), Anushakti Nagar,  
Trombay, Mumbai 94, having office address at  
Security Section, BARC,  
Trombay, Mumbai 81. .... **Applicant.**

*(Applicant by Advocate Shri. R.S. Pandit)*

**Versus**

**1. The Controller**

Bhabha Atomic Research Centre,  
Deptt. Of Atomic Energy, GOI,  
Trombay, Mumbai- 400 085.

**2. The Director**

Bhabha Atomic Research Centre,  
Deptt. Of Atomic Energy, GOI,  
Trombay, Mumbai- 400 085.

**3. The Secretary to the Govt. of India**

Dept. Of Atomic Energy,  
Anushakti Bhavan, OYC,  
CSM Marg, Mumbai 400 039. .... **Respondents.**

*(Respondents by Advocates Shri. N.K. Rajpurohit and  
Shri. D.A. Dube.)*

ORDER (ORAL)

PER:- HON'BLE SHRI. ARVIND J. ROHEE, MEMBER (JUDICIAL)

1. Today when the matter is called out,

applicant and his learned Advocate Shri. R.S. Pandit remained absent without any intimation.

**2.** Shri. N.K. Rajpurohit along with Shri. D.A. Dube, learned Advocates appeared for the respondents.

**3.** The record shows that the matter is listed for hearing on the MA No. 296/2015 for condonation of delay. However, in the absence of the applicant and his Advocate the matter cannot proceed further.

**4.** In view of this, the OA stands dismissed in default of appearance of the applicant and his Advocate.

**5.** No order as to costs of OA.

**(Mr. R. Vijaykumar)**  
**Member (A)**

*srp*

**(Arvind J. Rohee)**  
**Member (J)**